

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.05
CP (IB) No. 194/BB/2022

IN THE MATTER OF:

M/s. Clearwater Capital Partners
Singapore Fund IV Pvt. Ltd.,
Vs.
M/s. Skylark Arcadia Private Limited

... Petitioner
... Respondent

Order under Section 7 of the I & B Code, 2016

Order delivered on 03.02.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Rahul.M
For the Respondent : Shri C.K Nandakumar Senior Counsel

ORDER

1. Heard Shri Rahul.M, Learned Counsel for the Petitioner and Shri C.K. Nandakumar Learned Senior Counsel for the Respondent.
2. The Learned Senior counsel submitted the statement of objections has been filed by them for the petition.
3. The Learned Counsel for the Petitioner seeks time to file rejoinder.
4. One week time is granted for the Petitioner to file his rejoinder for the reply by serving copy to the otherside. List the case on **02.03.2023.**

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

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Sd/-

T.KRISHNAVALLI
MEMBER (JUDICIAL)